

ANNEXURES

Annexure-I

Form : FT-1A

RBI EFT SYSTEM

Application for Participation in RBI EFT System

ORIGINAL/DUPLICATE/TRIPPLICATE

Ref.No.....

Date :

To

The Chief General Manager
Reserve Bank of India
Department of Information Technology,
S.B.Road, Fort,
Mumbai - 400 001.

Dear Sir/Madam,

Our bank/financial institution/organisation requests Reserve Bank's approval for participation in the RBI EFT System and agrees to abide by the Procedural Guidelines (September 1997 version) for RBI EFT System in the event of being admitted into the System.

We would comply with the technical and operational requirements of the EFT System and would meet the settlement obligations from the current accounts maintained with Reserve Bank.

(.....)
Signature with name, designation and
Seal of the applicant

Place :

Date :

1. Name of the bank/financial institution/organisation:

.....

2. No.of branches under the jurisdiction of clearing houses at

Mumbai	-	
Madras	-	-
New Delhi	-	
Calcutta	-	

(List of all the branches at all centres where RBI EFT System is operational to be annexed)

Annexure-II

Form: FT-1B

**RESERVE BANK OF INDIA
CENTRAL OFFICE
DEPARTMENT OF INFORMATION TECHNOLOGY
S.B.S.ROAD, MUMBAI**

RBI EFT System - Letter of Admission

Reference No.

Date :/...../.....

To

.....Bank

.....

.....address of the bank

.....

Dear Sir/Madam,

Please refer to your application dated for participation in the RBI EFT System.

It is advised that your bank/financial institution/organisation has been admitted for participation in the RBI EFT System with effect from.....

You are required to comply with the technical and operational requirements as indicated in the Procedural Guidelines for RBI EFT System and confirm your readiness latest by.....

for Chief General Manager:

Place

Date :

Form FT-2A

Sr.No. _____
_____ Bank
Branch _____
Date _____

Received from _____
By Cheque/Transfer for E.F.T. on _____
_____ *Centre
favouring _____
Bank _____ Branch _____
A/c No. _____
Amount Rs. _____
Charges Rs. _____
Total Rs. _____
(Rupees _____)

*Remittance would be effected as per RBI's EFT Scheme.
Terms of remittance are on the reverse.

Authorised Signatory

*Strike off which is not applicable

CONDITIONS OF TRANSFER :

1. Remitting Bank shall not be liable for any loss or damage arising or resulting from delay in transmission delivery or non-delivery of Electronic message or any mistake, omission, or error in transmission or delivery thereof or in deciphering the message from any cause whatsoever or from its misinterpretation received or the action of the destination Bank or any act or even beyond control.
2. All payment instructions should be checked carefully by the remitter.
3. Messages received after out-off time will be sent on the next

Sr.No. _____ Date _____
: _____ Bank _____
Branch _____

**ELECTRONIC FUNDS TRANSFER APPLICATION FORM
(To be filled in by the Applicant in Block Letters)**

Details of Applicant (Remitter) :

- (1) Title of Account : _____
- (2) Account No.: _____ Type of Account *Savings/Current/Cash Credit

Details of Beneficiary:

- (1) Centre: _____ (2) Bank: _____ (3) Branch: _____
- (4) Beneficiary Name: _____ (5) Account No. _____
- (6) Type of A/c* Savings/Current/Cash Credit

(Amount to be remitted: Rs. _____ Bank Charges: Rs. _____ Total Rs.: _____)
(Rupees _____)

Remit the amount as per above details, by debiting my/our account for the amount of remittance plus your charges.

Authorised

Signatory
FOR BANK'S USE ONLY

Debited Applicant's A/c. Date of Transfer _____ Date of remittance to
Scroll No.: _____ Service Branch _____

Authorised Signatory

Authorised Signatory

working day.

**RBI EFT SYSTEM
MODEL CUSTOMER AGREEMENT**

(Name of the bank, branch and address)

- * Name of the Customer:
- * Address for communication in regard to EFT
- * Particulars of account/s designated for EFT

TERMS AND CONDITIONS OF EFT EXECUTED IN THE RBI EFT SYSTEM

I/We am/are desirous of availing be Electronic Funds Transfer Facility through the RBI EFT System. In consideration of the bank agreeing to extend to me/us the said EFT facility, I/We hereby agree to and undertake the following terms and conditions.

I. Definitions

- i) "Customer" means the person named herein above who has executed this Agreement.
- ii) "Bank" means
- iii) "EFT Facility" means the Electronic Funds Transfer Facility through the RBI EFT System
- iv) "Security Procedure" means a procedure established by agreement between the bank and the customer for the purpose of verifying that the payment order or communication amending or canceling a payment order transmitted electronically is that of the customer or for detecting error in the transmission for the content of the payment order or communication. A security procedure may require the use of algorithms or other codes identifying words or numbers, encryption, callback procedures, or similar security devices.
- v) Words or expressions used in this Agreement, but not specifically defined herein shall have the respective meanings assigned to them in the RBI EFT Regulations, 1996.

2. Scope of the Agreement

- 1) This Agreement shall govern every payment order issued by the customer during the period of validity of the Agreement.
- 2) This Agreement shall be in addition to and not in derogation of the RBI EFT Regulations, 1996. The customer has gone through and understood the RBI (EFT System) Regulations, 1996 and agrees that the rights and obligations provided therein in so far as it relates to the originator shall be binding on him/it in regard to every payment order issued by him/it for execution in the EFT System.
- 3) The customer understands and agrees that nothing in this Agreement shall be construed as creating any contractual or other rights against the Reserve Bank of any participant in the EFT System other than the bank.

3. Commencement and Terminations

- 1) This Agreement shall come into force as soon as a security procedure is established by mutual agreement between the bank and the customer.
- 2) The Agreement shall remain valid until it is replaced by another agreement or terminated by either party or the account is closed whichever is earlier.
- 3) Either party to this Agreement may terminate this Agreement by giving one month's notice in writing to the other party. Notwithstanding the termination of the Agreement the parties to the Agreement shall be bound by all transactions between them in regard to EFT Facility availed of by the customer, before the termination of the Agreement.

4. Security procedure

- 1) For the purpose of agreement for security procedure, the bank may offer one or more or a combination of one or more security device.
- 2) A security procedure once established by Agreement shall remain valid until it is changed by mutual agreement.

5. Rights and obligations of customer

- 1) The customer shall be entitled, subject to other terms and conditions in the Regulations and this Agreement, to issue payment orders for execution by the bank.
- 2) Payment order shall be issued by the customer in the form annexed hereto, complete in all particulars. The customer shall be responsible for the

accuracy of the particulars given in the payment order issued by him and shall be liable to compensate the bank for any loss arising on account of any error in his payment order.

3) The customer shall be bound by any payment order executed by the bank if the bank had executed the payment order in good faith and in compliance with the security procedure. Provided that the customer shall not be bound by any payment order executed by the bank if he proves that the payment order was not issued by him and that it was caused either by negligence or a fraudulent act of any employee of the bank.

4) The customer shall ensure availability of funds in his account property applicable to the payment order before the execution of the payment order by the bank. Where however, the bank executes the payment order without properly applicable funds being available in the customer's account the customer shall be bound to pay to the bank the amount debited to his account for which on EFT was executed by the bank pursuant to his payment order, together with the charges including interest payable to the bank.

5) The customer hereby authorises the bank to debit to his account any liability incurred by him to the bank for execution by the bank of any payment order issued by him.

6) Customer agrees that the payment order shall become irrevocable when it is executed by bank.

7) Customer agrees that the bank is not bound by any notice of revocation unless it is in compliance with the security procedure.

8) Customer agrees that he shall not be entitled to make any claim against any party in the RBI EFT System except the bank.

9) Customer agrees that in the event of any delay in the completion of the Funds Transfer or any loss on account of error in the execution of the Funds Transfer pursuant to a payment order, the bank's liability shall be limited to the extent of payment of interest at the Bank Rate for any period of delay in the case of delayed payment and refund of the amount together with interest at the Bank Rate upto the date of refund, in the event of loss on account of error negligence or fraud on the part of any employee of the bank.

10) Customer agrees that no special circumstances shall attach to any payment order executed under the EFT Facility under this Agreement and under no circumstances customer shall be entitled to claim any compensation in excess of that which is provided in clause (9) above, for any breach of contract of otherwise.

6. Rights and Obligation of the bank

- 1) The bank shall execute a payment order issued by the customer duly authenticated by him as verified by the security procedure, unless :
 - a) The funds available in the account of the customer are not adequate or properly applicable to comply with the payment order and the customer has not made any other arrangement to meet the payment obligation.
 - b) The payment order is incomplete or it is not issued in the agreed form.
 - c) The payment order is attached with notice of any special circumstances.
 - d) The bank has reason to believe that the payment order is issued to carry out an unlawful transaction.
 - e) The payment order cannot be executed under the RBI EFT System.
- 2) No payment order issued by the customer shall be binding on the bank until the bank has accepted it.
- 3) The bank shall, upon execution of every payment order executed by it, be entitled to debit the designated account of the customer, the amount of the funds transferred together with charges payable thereon, whether or not the account has sufficient balance.
- 4) If the funds transfer is not complete before the close of business of the third following EFT business day the bank shall advise the customer.
- 5) The bank shall issue to him a duly authenticated record of the transaction after completion of the funds transfer and also issue at the end of each month a statement of account. The customer shall within a period of two days from the date of receipt of the record of transaction or, as the case may be, within the period of ten days from the date of receipt of the monthly statement report to the bank any discrepancy in the execution of the payment order. The customer agrees that he shall not be entitled to dispute the correctness of the execution of the payment order or the amount debited to his account if he fails to report the discrepancy within the said period days.

Date :
Customer

Signature of the

(Note : This Model Customer Agreement should be implemented after the RBI EFT Regulations, 1996 which is under the consideration of Govt. of India, Ministry of Finance is made effective. Till then, participating banks should incorporate the terms and conditions under the RBI EFT System suitably in the EFT Application Form).

Annexure-V
:

Form: FT-2C

ORIGINAL/DUPLICATE

_____ BANK
_____ BRANCH

RBI EFT SYSTEM

EFT SCROLL

Date of Transactions:/...../..... Starting Scroll No. 11 End.No. 13

EFT Scroll Number	Beneficiary's Name	Amount	Beneficiary Bank and Branch	Acknowledgement received on
00011				
00012				
00013				
	Total :			

Total No.of
Rupees _____
remittances _____

Total amount in words:

Acknowledgement particulars: No. Amount

Accepted:

Rejected:

Total: _____ _____

Encl.: 1. EFT Application Forms (original)
2. Copy of EFTR-4 Report with acknowledgement remarks

The Branch account will be debited by the total of fresh outward and rejected acknowledgement transactions.

Signature of the Dealing Staff
Branch)

(Authorised Signatory of Sending

Annexure VI

RBI EFT SYSTEM**Record Layout of the file to be sent from Sending Branch to be merged
with the EFT data prepared at the EFT Service branch**

A. Input Media : Floppy Diskette (5.25"/3.5", 1.2/1.44 MB)

B. File Naming Convention: oxxxmdd.brc
 0 - stands for outward file of the remitting branch
 xxx - branch code
 dd - date (01-31)
 mm - month (01-12)

C. File type : ASCII/UNIX
 Each field should be separated by a character “^” (caret) and each transaction should be terminated by an enter key stroke and should start on a new line.

D. Record layout

	Field	Length	Type	Remarks
1)	Originating Branch Code	3	Numeric	MICR Code
2)	Value Date	10	Date	DD/MM/YYYYY format
3)	Transaction Code	1	Character	F for Fresh A for Acknowledgement
4)	Originating Branch Reference	3	Numeric	Branch Scroll number
5)	Sender's Name	32	Alphanumeric	
6)	Sender's Account Type	3	Numeric	010 - Savings Account 011 - Current Account 013 - Cash Credit
7)	Sender's Account Number	15	Alphanumeric	
8)	Amount		Numeric	No Paise and amount should be positive
9)	Destination City	3	Numeric	MICR Code
10)	Destination Bank	3	Numeric	MICR Code
11)	Destination Branch	3	Numeric	MICR Code
12)	Recipient's Name	32	Alphanumeric	
13)	Recipient's Account Type	3	Numeric	010 - Savings Account 011 - Current Account 013 - Cash Credit
14)	Recipient's Account Number	15	Alphanumeric	
15)	Reference Date	10	Date	Fresh : 00/00/0000 Ack:Val.Dt. of Inward entry dd/mm/yyyy format
16)	Reference Transaction Number	3	Numeric	Fresh : 0 Ack:Tr No.of Inward entry
17)	Acknowledgement Status	1	Character	Fresh : One Blank Char. Ack.: A - Accepted R - Rejected
18)	Rejection Code	3	Alphanumeric	As per the Rej.Code list
19)	Remarks	30	Alphanumeric	

_____ BANK

RBI EFT SYSTEM

Date of Transaction:/...../.....

Certificate of submission of EFT Data File on Floppy

This is to certify that the floppy forwarded with the bearer of this letter whose signature is certified contains the EFT Data File of our bank for today's transactions. Number and value of transactions in the floppy diskette are as under :

<u>Category</u>	<u>No.of Transactions</u>	<u>Amount (Rs.)</u>
Fresh + Rejected A/d
Accepted A/d

Total :

Reserve Bank may return the floppy unprocessed if the validation of the EFT Data File fails. The floppy has been tested against virus.

Reserve Bank may debit the current account of our bank for the fresh remittances and rejected acknowledgement (A/d) as indicated above and transmit the remittance transactions under the EFT system.

(Signature of the Representative)

(Authorised Signatory)

Designation :

Date & Seal of EFT Service

Branch

Control Information

Date of report generation :

Time of report generation :

Annexure–VIII

Form:FT-3B

_____BANK

RBI EFT SYSTEM

Date of Transaction:/...../.....

Certificate of Transmission of EFT Data File through RBINET

This is to certify that the EFT Data File of our bank for today's transactions has been transmitted over the captioned network. It was successfully uploaded to the Server at

Category	No.of Transactions	Amount (Rs.)
Fresh + Rejected A/d
Accepted A/d
<hr/>		
Total :		
<hr/>		

Reserve Bank may debit the current account of our bank for the fresh remittances and rejected acknowledgement (A/d) as indicated above and transmit the remittance transactions under the EFT system.

(Authorised Signatory)
Designation :
Date & Seal of EFT Service

Branch

Control Information

Date of report generation :

Time of report generation :

_____ BANK

RBI EFT SYSTEM

Date of Transaction:/...../.....

Certificate of "NIL" outward transactions

This is to certify that no EFT Data File has been prepared by our bank today. We would arrange to collect our NCC Data File as per the usual procedure.

(Signature of the Representative)

(Authorised Signatory)

Designation :

Date & Seal of EFT Service

Branch

Control Information

Date of report generation :

Time of report generation :

Annexure-X
Form:FT-4

RBI EFT SYSTEM

**RBINET ACKNOWLEDGEMENT OF EFT DATA FILE - TRANSMITTED BY
REMITTING SERVICE BRANCH TO REMITTING NCC**

RBINET USER SERVICES

Date : Mum. Nov. 06 17.58.50 1995
root

User-id : super User-name :

ACKNOWLEDGEMENT

<Normal priority> File having Message-id: bomubisr.M951106a.038 sent from bomubisr by root (super) on Mon. Nov. 06.17.50.50 1995 has been downloaded at bomnccro by eft on Mon Nov 06 17:55.50 1995.

Annexure - XI

RBI EFT SYSTEM

Record Layout of the Inward File generated by the EFT Software package

A When the File is Created ?

The file is created (after the data validation) by running "File Generate" utility under "Inward Processing" module of the EFT package. The encryption keys are asked in an interactive mode while generating the file.

B. File Naming Convention : ixxxmmdd.brc

i - "i" stands for inward file of the destination
branch

xxx - branch code
dd - date (01-31)
mm - month (01-12)

C. File type : UNIX

D. Record layout of the transactions

Attribute	Type	Size	Attribute Description
orgcity	Int	3	Originating City
orgbank	Int	3	Originating Bank
process date	Date	8	Processing Date
val date	Date	8	Value Date
tran	Char	1	Transaction Code
tran seno	Int	5	Transaction Number
orgbr code	Char	4	Originating Branch Code
orgbr ref	Int	6	Originating Branch Reference Number
senact name	Char	33	Sender's Name
senact type	Char	3	Sender's Account Type
senacc number	char	16	Sender's Account Number
amount	Int	11	Amount
dcity	Int	3	Destination City
dbank	Int	3	Destination Bank
dbrnach	Char	4	Destination Branch
repact name	Char	33	Recipient's Name
repact type	Char	3	Recipient's Account Type
repact no	Char	16	Recipient's Account Number

ref date	Date	8	Reference Date
ref tranno	Int	5	Reference Transaction Date
bank key	Char	8	Bank Key
lot num	Int	3	Lot Number
ack stat	Char	1	Acknowledgement Status
tran stat	Char	1	Transaction Status
rejection code	Char	4	Rejection Code
copy num	Int	3	Copy Number
remarks	Char	30	Remarks
auth key	Int	30	Authentication Key
delete flag	Char	1	Delete Flag

Note:

1. This file would be generated by the EFT package only when the installation parameter provides for generating the file.
2. Before further processing the file should be decrypted using the decryption programme available with the EFT software package.
3. Before transmitting the files to the branches, they should be encrypted. Other security steps need be taken so that data integrity is maintained.
4. Adequate control procedure need be developed so as to avoid double credit or erroneous credit. System of Chock signal should be used between the Service Branch and the Destination Branch to ensure authenticity of the data received.

RBI EFT SYSTEM
ABC BANK, BOMBAY

FINAL LISTING OF ALL OUTWARD TRANSACTIONS (BOTH FRESH & A/D)

No.of Transaction :
Page No. :

Date of Processing :
Date of listing :
Time of listing :

Value Date Amount	Tr.No. (Type)	Originating details/ Destination details	BRANCH BRANCH	Scr.No.	Sender's Name & AC details Recipient's Name & A/C details	Ref.Date	Ref.Tr.No.	A/d Status Copy
						Remarks		

User id:
Signatory)

(Authorised

RESERVE BANK OF INDIA, BOMBAY
RBI EFT SYSTEM

NCC LISTING OF OUTWARD TRANSACTIONS

Bank Code :			Bank Name :				Processing Date : / /			
Remitting Branch Code	Val. date	Trans action No.	Trans action type	Destin ation Sort Code	Benef iciary Name for fresh trans action s	Benef iciary A/c type	Benef iciary A/c. No.	Ref. No. for ack. trans.	Statu s for ack. trans.	Amount

Summary : No. Amount Rs.

Fresh Transaction :

Acknowledgement accepted :

Acknowledgement Rejected :

Amount for settlement :

Date of listing :

Time of listing :

User-id :

**ABC BANK, BOMBAY
RBI EFT SYSTEM**

VALIDATION REPORT FOR FILE ACCEPTANCE

Date of Listing :/../..

Time of Listing :

User id :

Page :

Sr. No.	Remitting Branch	Bank and	Processing Date	Value Date	Trans. No.	Amount	Remarks
1.							
2.							
3.							
4.							
5.							
6.							
7.							
8.							

Transactions Validation Summary

	Valid Transactions	Invalid Transactions	Total
Number :
Value :	Rs.	Rs.	Rs.....

Note : Invalid Transactions are to be acknowledged by the Destination Service Branch

(Authorised Signatory
at the Service Branch)

**RESERVE BANK OF INDIA, BOMBAY
RBI EFT SYSTEM**

NCC LISTING OF INWARD TRANSACTIONS

Bank Code :		Bank Name :			Processing Date : .../.../...			
Destination Branch code	Transaction type	Remitting sort code	Beneficiary Name for fresh transactions	Benf. A/c. type	Benf. A/c. No.	Status for ack. trans	Original ref.no. for ack.trans.	Amount

Summary :

No. Amount
Rs.

Fresh Inward transactions :
Acknowledgement accepted :
Acknowledgement Rejected :

Amount for settlement : Rs.

Date of listing :
Time of listing :
User-id

**RESERVE BANK OF INDIA, BOMBAY
RBI EFT SYSTEM**

DAILY SETTLEMENT FOR EFT TRANSACTIONS

Processing Date : .../.../... Setl.Date.../.../...

Outward Remittances (Debit)				Inward Remittances (Credit)				Net Position
Local		Outstation		Local		Outstation		Credit(+)/Debit(-)
No.	Amount	No.	Amount	No.	Amount	No.	Amount	
Bank Code : Bank Name :								

Note :

1. No. and value include rejected acknowledgement Transactions
2. Banks with "NIL" outward transactions.no.EFTR-IB report is provided. Similarly, no EFTR -2B Report is provided for "NIL" inward transactions.

**ABC BANK, BOMBAY
RBI EFT SYSTEM**

LISTING OF FRESH INWARD TRANSACTIONS

No. of Transactions :
Page No. :
Date of Listing :
Time of Listing :

Line-1	Originating Value Date	Transaction No.	Remitting Bank & Branch	Remitter's Name & Account Details	Processing Date	For use at Destination Branch
Line-2	Authentication position		Remarks	Beneficiary's Name & Account Details	Copy No.	
Line-3	Amount in words			Amount in figure(Rs.)		

Branch Code : Branch Name :

Note :

Destination Branch should return a copy of this Report indicating "Accepted" or "Rejected" against every transaction and signing the same. Amount against the Rejected Acknowledgement to be rounded in red.

No. of transaction :
Total amount (in figures) :
Total amount (in words) :

(Authorised Signatory)

**ABC BANK, BOMBAY
RBI EFT SYSTEM**

LISTING OF INWARD TRANSACTIONS (ONLY ACKNOWLEDGEMENT)

No. of Transactions :
Page No. :
Date of Listing :
Time of Listing :

Branch Code :					Branch Name :				
Destination Value	Destination Time	Destination Bank & Branch	Ref. Date	Ref. Trns. No.	Amount	Acknowledgement status	Remarks	Authentication positions	Copy No.

Total Amount for Accepted Acknowledgement :

Total Amount for Rejected Acknowledgement :

Note : Total Amount for Rejected Acknowledgement has been received back by our bank from the Destination Bank(s). The same should be refunded to the Remitter.

User Id

Authorised Signatory

**ABC BANK, BOMBAY
RBI EFT SYSTEM**

DAILY INTER-BRANCH FUNDS SETTELEMENT STATEMENT

Processing Date : / /

Settl.Date / /

Branch Code	Branch Name	Outward Remittances (Debit)				Inward Remittances (Credit)				Net Position Credit/Debit (+) / (-)
		Local		Outstation		Local		Outstation		
		No.	Amount	No.	Amount	No.	Amount	No.	Amount	
002										
003										
004										
005										
006										
007										
	Total :									

Note : No. and value include rejected acknowledgement Transactions also.

Authorised Signatory

**RESERVE BANK OF INDIA, BOMBAY
RBI EFT SYSTEM**

DAILY EFT SETTELEMENT REPORT FOR OUTWARD TRANSACTIONS

Date of Processing : / /

Settl.Date / /

Branch Code	Bank Name	DEBIT	CREDIT
002			
002			
004			
005			
006			
007			
	Total :		

No.of Debit Voucher :

No.of Credit Voucher :

Date of Listing :

Time of Listing :

Annexure-XXI

EFTR-7B / DAD 201

RESERVE BANK OF INDIA, BOMBAY

FUNDS SETTLEMENT VOUCHER FOR RBI EFT TRANSACTIONS

*DEBIT Debit Voucher

Settlement Date :

...../...../.....

*DEBIT

*DEBIT

DEBIT.....Bank

Rupees

Being the amount of remittance effected through EFT System processing dated

...../...../.....

Rs.

p.Chief General Manager

Date of Listing :

Time of Listing :

Annexure-XXII

REPORT NO.EFTR-7C / DAD 206

**RESERVE BANK OF INDIA, BOMBAY
RBI EFT SYSTEM**

SUNDRY DEPOSIT ACCOUNT - CREDIT VOUCHER

Sequence No.

...../...../.....

Settlement Date :

CREDIT Sundry Deposit Account (EFT)

RUPEES.....

Being the amount of local remittance effected through EFT System to be reversed on the next working day

Rs.

p.Chief General Manager

Date of Listing :

Time of Listing :

**RESERVE BANK OF INDIA, BOMBAY
RBI EFT SYSTEM**

RBI GENERAL ACCOUNT - CREDIT VOUCHER

Settlement Date :/...../.....

CREDIT Reserve Bank of India - General Account MADARAS

RUPEES.....

Being the amount remitted through EFT System on/...../..... in a remittance data file to NCC.. ..

Contra Debit to banks' account as per the Daily Settlement Report.

Rs.

p.Chief General Manager

Date of Listing :
Time of Listing :

**RESERVE BANK OF INDIA, BOMBAY
RBI EFT SYSTEM**

RBI GENERAL ACCOUNT - CREDIT VOUCHER

Sequence No.

Settlement Date :/...../.....

CREDIT Reserve Bank of India - General Account MADARAS

RUPEES.....

Being the amount remitted through EFT System on/...../..... in a remittance data file to NCC, MADRAS

Contra Debit to banks' account as per the Daily Settlement Report.

Rs.

p.Chief General Manager

Date of Listing :

Time of Listing :

Annexure-XXIV

Report No.EFT-7E

ORIGINAL FOR VERIFICATION ONLY

To

The Chief General Manager
Reserve Bank of India,
Deposit Accounts Department
MADRAS

Date :/...../.....

Dear Sir,

EFT SYSTEM - RBI GENERAL ACCOUNT

We advise having credited RBI General Account, MADRAS to day for Rs.....
(Rupees.....) representing EFT transactions
from this centre to your centre.

The Sequence No. quoted by us is

The Sequence No. has been sent through the remittance data file and we presume that
you have responded the entry quoting the same sequence No.

For mismatch, if any, please report to us urgently quoting the Sequence No.

p.Chief General Manager

Annexure-XXIV

Report No.EFT-7E

DUPLICATE (o/c) FOR VERIFICATION ONLY

To

The Chief General manager
Reserve Bank of India,
Deposit Accounts Department
MADRAS

Date :/...../.....

Dear Sir,

EFT SYSTEM - RBI GENERAL ACCOUNT

We advise having credited RBI General Account, MADRAS to day for Rs.....
(Rupees.....) representing EFT transactions
from this centre to your centre.

The Sequence No. quoted by us is

The Sequence No. has been sent through the remittance data file and we presume that
you have responded the entry quoting the same sequence No.

For mismatch, if any, please report to us urgently quoting the Sequence No.

p.Chief General Manager

Date of Listing :

Time of Listing :

**RESERVE BANK OF INDIA, BOMBAY
RBI EFT SYSTEM****DAILY EFT SETTELEMENT REPORT FOR INWARD TRANSACTIONS**

Date of Processing : / /

Page No.

Bank Code	Bank Name	DEBIT	CREDIT
002			
003			
004			
005			
006			
007			
	Total :		

No.of Debit Voucher :

No.of Credit Voucher :

Date of Listing :

Time of Listing :

**RESERVE BANK OF INDIA, BOMBAY
FUNDS SETTLEMENT VOUCHER FOR RBI EFT TRANSACTIONS**

CREDIT VOUCHER

Settlement Date :/...../....

CREDITBank
RUPEES.....

Being the amount of Inward Remittance effected through EFT System processing dated
..../...../.....

Rs.

p.Chief General Manager

Date of Listing :
Time of Listing :

**RESERVE BANK OF INDIA, BOMBAY
RBI EFT SYSTEM**

SUNDRY DEPOSIT ACCOUNT - DEBIT VOUCHER

Sequence No.

Settlement Date :/...../.....

*DEBIT
*DEBIT
*DEBIT

DEBIT Sundry Deposit Account (EFT)

Rupees

Being the amount of local remittance effected through EFT System earlier credited to Sundry Deposits Account on now reversed.

Rs.

p.Chief General Manager

Date of Listing :
Time of Listing :

**RESERVE BANK OF INDIA, BOMBAY
RBI EFT SYSTEM**

RBI GENERAL ACCOUNT - DEBIT VOUCHER

Sequence No. Settlement Date :
...../...../.....

*DEBIT
*DEBIT
*DEBIT

DEBIT Reserve Bank of India - General Account MADARAS

RUPEES.....

Being the amount received through EFT System on/...../..... in a remittance data file to NCC, MADRAS.

Contra Credit to banks' account as per the Daily Settlement Report.

Rs.

p.Chief General Manager

Annexure-XXIX

Report No.EFT-8E

ORIGINAL FOR VERIFICATION ONLY

To
The Chief General Manager
Reserve Bank of India,
Deposit Accounts Department
MADRAS

Date :/...../.....

Dear Sir,

EFT SYSTEM - RBI GENERAL ACCOUNT - RESPONDING ADVICE

On the basis of the EFT data received from your centre and the Sequence No. indicated in the data file, we have debited RBI General Account, MADRAS to day for Rs.....
(Rupees.....)

The Sequence No. quoted by us is
The Sequence No. quoted by your centre was

Our Responding No. is

For mismatch, if any, please report to us urgently quoting the Sequence No.

p.Chief General Manager

DUPLICATE (o/c) FOR VERIFICATION ONLY

To
The Chief General Manager
Reserve Bank of India,
Deposit Accounts Department
MADRAS

Date :/...../.....

Dear Sir,

EFT SYSTEM - RBI GENERAL ACCOUNT - RESPONDING ADVICE

On the basis of the EFT data received from your centre and the Sequence No. indicated in the data file, we have debited RBI General Account, MADRAS today for Rs.....
(Rupees.....)

The Sequence No. quoted by us is
The Sequence No. quoted by your centre was

Our Responding No. is

For mismatch, if any, please report to us urgently quoting the Sequence No.

p.Chief General Manager

Date of Listing :
Time of Listing :

ANNEXURE – XXXI

REPORT NO.EFTR-10

**RESERVE BANK OF INDIA, BOMBAY
RBI EFT SYSTEM**

DAILY RBI GENERAL ACCOUNT REPORT

DATE OF TRANSACTION : .../.../.....

DATE OF SETTLEMENT: .../.../.....

Date of Listing :

Time of Listing :

Page No.:

ACCOUNT NAME	OUTWARD REMITTANCES (Originating credit entries)		INWARD REMITTANCES (responding debit entries)	
	NO.	AMOUNT	NO.	AMOUNT
RBI GENERAL ACCOUNT – MADRAS				

(Authorised Signatory)